

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

7. C.P.(IB)-4278(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.07.2021**

NAME OF THE PARTIES: Rajasthan Patrika Private Limited

V/s

Topaki Media Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

None appeared for the petitioner. Service affidavit along with paper publication was not filed by the petitioner as per the directions dated 08.03.2021 given by this tribunal. The conduct of the petitioner prove that the petitioner is not interested in prosecuting the above petition. Hence the above petitioner is dismissed for non-prosecution.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)